

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 118
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India
Vs.

.... Applicant/petitioner

Era Infra Engineering Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 26.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Abhirup Dasgupta, Mr. Ishaan Duggal
and Ms. Bhawana Sharma for CoC of Gwalior
Bypass Projects

Mr. Amod K. Dalela, Adv. for IA 5730/2020

Mr. Abhishek Anand, Adv. for ICICI Bank

Mr. Salman Khurshid, Senior Counsel along
with Apoorv Agarwal for the RP

Mr. Apoorv Sarvaria and Srijal Sinha for PNB

Mr. Abhishek Gupta, Adv. for IA-5206 & 5730

Mr. Krishnendu Datta, Senior Advocate with
Mr. Mohit Kishore and Mr. Shivank Diddi,
Advocates for RP of the CD

Mr. Upinder Singh and Adv. Ankush
Chattopadhyay, Advs. for CA-1304

Mr. Manubhav Anand for Applicant i.e. ICICI
Bank in CA 1983/2019

Ms. Varsha Banerjee and Palash Singhai
Advocates in IA 2497 of 2019 for Respondent
IIFCL

Nitin Pandey Adv for R-19 in 2184/2019

Mr. Ritin Rai, Sr. Adv along with Ms. Aditi
Mittal, Mr. Aditya Narayan Mahajan,
advocates for Axis Bank.

Sidhant Bhatia, Adv. for the Applicant in IA
No. 1441/2021

For ED, Adv Zoheb Hossain

ORDER

IA-2457/2021:-




Learned counsel for the applicant is directed to issue notice to the respondents for 23.08.2021.

Pleadings in all the pending applications be completed before the next date of hearing.

List on 23.08.2021.


(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

26.07.2021
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